

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 1961 of 2012

(Arising out of Order-in-Appeal No. BC/255/MUM-III/2012-13 dated 24.09.2012 passed by Commissioner of Central Excise (Appeals) Mumbai-III)

Matrix Machine Tech. (I) Pvt. Ltd.

.....Appellant

VERSUS

**Commissioner of Central Excise,
Mumbai-III**

.....Respondent

Appearance :

Shri Gajendra Jain, Advocate for the Appellant

Shri Nitin Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85634/2021

Date of Hearing : 04.03.2021

Date of Decision : 04.03.2021

PER : BENCH

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)